

(1) (2) (3)

IN THE CENTRAL ADMINISTRATIVE TRIAUNAL
AHMEDABAD BENCH

O.A. No. 152 OF 1989
T.A. No.

DATE OF DECISION 5.5.1993

Shri Somabhai R. Chauhan, **Petitioner**

Advocate for the Petitioner(s)

Versus

Union of India & Ors. **Respondent s**

Mr. N.S. Sheyde, **Advocate for the Respondent(s)**

CORAM :

The Hon'ble Mr. R.C.Bhatt, Judicial Member.

The Hon'ble Mr. M.R.Kolhatkar, Admn. Member.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Shri Somabhai R. Chauhan,
Office Supdt.,
Pushpakunj Adivasi Society,
Behind Police Station,
Dohad.

... Applicant.

Versus.

1. The General Manager,
Western Railway, Churchgate,
Bombay.
2. The Controller of Stores,
Western Railway, Churchgate,
Bombay.
3. District Controller of Stores,
Western Railway, Freelandgunj.
4. The Union of India, through
General Manager, Western Rly.,
Churchgate, Bombay.

.... Respondents.

(Advocate: Mr. N. S. Shevde)

ORAL ORDER

O.A. 152 OF 1989

Date: 5.5.1993.

Per: Hon'ble Mr. R.C.Bhatt, Judicial Member.

None is present for the applicant. Mr. N.S.

Shevde is present for the respondents. The applicant was absent on 23rd February, 1993. A Registered A.D. notice was also issued by the Registry as per our order dated 8.4.1993 intimating the applicant that the matter shall stand dismissed on 5th May, 1993. The file contains the A.D. receipt which shows that the applicant has received that notice. Today also the applicant is not present. Hence application is dismissed for default.

M.R.Kolhatkar
(M.R.Kolhatkar)
Member (A)

R.C.Bhatt
(R.C.Bhatt)
Member (J)